

NOTES OF THE REGISTRY

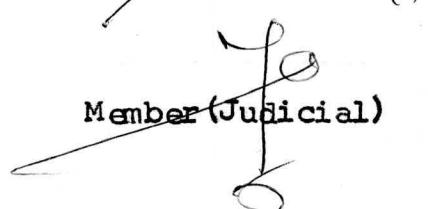
ORDERS OF THE TRIBUNAL

Order Dated 30.1.03

In M.A.No.02/03 a prayer was made by the Respondents to grant further 2 months time to comply with the orders of this Tribunal dt.3.4.02 and 7.10.02 in O.A .No.389/01 on the ground that the bill in question would be prepared and submitted to the F.A. & C.A.O. (CON)/S.E.Railways, Bhubaneswar only on 27.12.2002 for concurrence. In the meantime, one month has already ~~been~~ passed and it ~~marks~~ should have been possible on the part of the Respondents to comply with the orders which apparently has not been done. From the facts of the case as contained in the M.A.No.02/03 it appears that the ^{requirement} ~~total~~ delay is procedural in nature. In the circumstances, we direct the Respondents to complete all processing and effect payment by 15.02.03. Accordingly, the M.A.No.02/03 is disposed of.

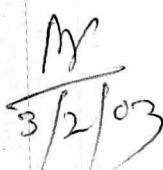
Send copies of this order to both the parties for action.


Vice Chairman 3D


Member (Judicial)

copy of order dt.30.1.03 issued to both parties by Posts. The same copy of order issued to Mr. R.C. Rath, A.Y. Adv.


S.O. 3/2/03


3/2/03